GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA UNSTARRED QUESTION NO. 5361 TO BE ANSWERED ON 05.04.2023

EVICTION OF PEOPLE FROM RAILWAY LAND

5361. SHRI V.K. SREEKANDAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that the Railways has initiated any action to evict people from railway land being used unauthorisedly;

(b) if so, the details thereof on such evictions being carried out throughout the country;

(c) whether it is also true that the Railways has declined to provide any compensation towards alternative sites citing housing is a State subject; and

(d) if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) & (b): Removal of encroachments from railway land is a continuous process. During the last five years i.e. from 2017-18 to 2021-22, a total of 4405 number of encroachment removal drives have been carried out by Railways.

(c) & (d): Housing is a State Subject and responsibility for providing alternative sites for rehabilitation / resettlement as well as bearing cost for the same, vests with the State Governments or the Urban Local Bodies concerned. Section 147 of Railway Act only provides for eviction of unauthorized occupants from Railways' land.

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